

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

DATE OF ORDER: 18.10.2001

OA No. 433/2001

Ram Ray Meena son of Shri Bhura Ram Meena by caste Meena
resident of village and Post Burthan Tehsil Bassi via Kanota,
District Jaipur.

OA No. 434/2001

Bhawani Singh Gurjar son of Shri Ram Swaroop Gurjar
resident of C/o Hari Singh Mahva M.L.A., 6/7, Vidhayak nagar
Wester, Jyoti Nagar, Jaipur.

OA 435/2001

Anil Kumar soni son of Shri Raghuveer Soni by Caste Sunar
resident of C/o Soni Hospital, Machadi Chowk, Rajgarh, District
Alwar.

OA No. 436/2001

Roop Ram Meena son of Shri Hari Ram meena by caste Meena
resident of Village Achalpuri, Post Poonkher, Tehsil Alwar,
District Alwar.

OA No. 437/2001

Rajesh Kumar son of Shri Sita Ram Sharma resident of near
Khadi Bhandari Ki Bagechi, Rajgarh, District Alwar.

.....Applicants.

VERSUS

1. Union of India through Secretary, Ministry of Railways,
New Delhi.
2. Railway Recruitment Board, Ajmer through its Chairman.
3. General Manager, Western Railways, Churchgate, Mumbai.

.....Respondents.

Mr. Vijay Choudhary, Counsel for the applicants.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

In these OAs filed u/s 19 of the Administrative Tribunal's Act, prayer of the applicants is to direct the respondents to appoint the applicants on the post of Ticket Collector for which they have applied and passed the examination.

2. The learned counsel for the applicants submits that applicants have filed representation to the respondent department but with no response. He submits that applicants are ready to file fresh representation and these OAs may be disposed of with direction to the respondents to consider the grievance of the applicants sympathetically and decide the representations by a reasoned and speaking order within a specified period.

3. In view of the submissions made before us, we direct the respondent no. 3 that in case applicants file representations within two weeks from the date of passing of this order, the same may be disposed of within six weeks by a reasoned and speaking order, considering the grievance of the applicants sympathetically and communicate to the applicants within fifteen days from the date of passing of this order. The applicants shall be at liberty to approach the proper forum in case they feel aggrieved by the disposal of such representations. With the above direction, these OAs are disposed of. Copy of this order alongwith copy of OA may be sent to respondent no. 3.

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(A.P. NAGRATH)
MEMBER (A)

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(S.K. AGARWAL)
MEMBER (J)

TRUE COPY ATTESTED

..... 24/1/2007
Section Officer (Judicial)
Central Administrative Tribunal
Jaipur Bench, JAIPUR